

**Government of Jammu and Kashmir**  
**Department Food, Civil Supplies and Consumer Affairs,**  
**Civil Secretariat, Jammu/Srinagar**

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**Notification,**  
**Srinagar, the 27<sup>th</sup> May, 2022.**

S.O.- 260 In exercise of the powers conferred by clause (a) of sub-section (2) of section 28 of the Consumer Protection Act, 2019 (35 of 2019), the Government hereby appoint Mr. Mohd. Ali Khan, (Retd. District & Sessions Judge) S/o Mohd. Akbar Khan, R/o Village Gohlad, Tehsil-Mendhar, District- Poonch as President of the District Commission, Rajouri constituted vide S.O 72 of 2022 dated 22.02.2022, to exercise powers and functions as such within the jurisdiction as specified in the said notification.

Terms & Conditions of the appointment of President:-

(i). The terms of appointment shall be regulated by the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, notified by GoI vide G.S.R. 452(E) dated 15th July, 2020.

(ii). The salary and other terms and conditions of service shall be governed by rules notified by the Government of J&K vide S.O. 355 of 2021 dated 18<sup>th</sup> October, 2021.

(iii). In case any of the information submitted by the appointed candidate(s) in the self declaration/undertaking or in any other form is found incorrect, or in case, the verification at any stage confirms that facts given by the candidate (s) were not correct, then the appointing authority shall cancel the appointment letter forthwith and appointing authority shall take other action as per provisions of the law, as deemed appropriate.

(iv). The appointee shall report to the concerned Deputy Commissioner, within a period of Twenty one (21) days from the date of issuance of this notification, failing which it shall be presumed that the candidate is not interested and notification of appointment in respect of him shall be deemed to have been cancelled ab-initio without any further notice. Further, the

  


Deputy Commissioner shall administer oath of office and oath of secrecy to the appointee.

(v). The appointment of the above candidate(s) shall be subject to outcome of writ petition(s), if any, pending before Competent Court of law.

**By Order of Lieutenant Governor.**

Sd/-  
(Zubair Ahmad) JKAS  
Commr./Secretary to Government  
Dated:- 27-05.2022

No. 83418/FCSCA/Legl/124/2021

Copy to the:-

1. Secretary, Department of Consumer Affairs, GoI.
2. Financial Commissioner (Addl. Chief Secretary) Finance Department.
3. Financial Commissioner (Addl. Chief Secretary) Home Department.
4. Financial Commissioner Revenue, J&K.
5. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
6. Principal Secretary to Hon'ble the Chief Justice, Jammu & Kashmir and Ladakh High Court.
7. Principal Secretary to Government, General Administration Department.
8. Joint Secretary (J&K Affairs) MHA, GOI.
9. Divisional Commissioner, Kashmir/Jammu.
10. All Deputy Commissioners.
11. Director, Department of Food, Civil Supplies & Consumer Affairs, Jammu/Kashmir.
12. Concerned candidate(s) for information and compliance.
13. Private Secretary to Hon'ble Chairman, Selection Committee for information.
14. Private Secretary to Chief Secretary for information.
15. Private Secretary to Commissioner/Secretary to Government, Department of FCS&CA for information of Commissioner/Secretary.
16. Private Secretary to Secretary to Government, Department of Law, Justice & Parliamentary Affairs for information of Secretary.
17. Incharge website.
18. Stock file(w2sc)



  
(Manzoor Ahmad Malik)  
Deputy Secretary to the Government